

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 106
IB-1627/PB/2019
IA/2251/ND/2024

IN THE MATTER OF:

M/s. LIC Housing Finance Ltd.

...PETITIONER

Vs.

M/s. Victory Infratech Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 08.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator

:Mr. Aishwarya Mohan Gahrana,
Liquidator.

ORDER

IA/2251/ND/2024

This is the 10th Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Liquidator in person. The 10th Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions.

IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)